

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Yes, Sir.

(b) The States have been categorised into category 'A' and category 'B' on the basis of their assessed needs of modernisation, resource availability with the State and availability of funds for the MPF scheme. While the States in the category 'A' are provided with 90% of the assistance for approved Modernisation Plan, the States in category 'B' are provided with 60% of the assistance. Presently there is no plan to place Chhattisgarh in category 'A' under MPF Scheme.

(c) The Central Government has been actively supporting the efforts of all the State Governments in eliminating Left Wing extremism from their territories with a view to achieve peace and development at a faster pace.

#### **Infiltration of Bangladeshis in India**

2968. SHRI KALPATARU DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the status of infiltration of Bangladeshis in India *i.e.* whether it has increased manifold;

(b) whether any court of law has expressed concern on increased number of illegal Bangladeshis in India, citing a law and order problem in the Eastern Region of the country;

(c) whether any court of law has asked the Central authorities to address this issue fast to control any kind of untoward incidents in the country; and

(d) if so, the details thereof along with status thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) There are reports of Bangladeshi nationals having entered the country without valid travel documents. Since entry of such Bangladeshi nationals into the country is clandestine and surreptitious, it is not possible to have accurate data of such Bangladeshi Nationals living in various parts of the country. A number of Bangladeshi nationals who have entered into India on valid travel documents have been found to be overstaying. As per information available, as on 31.12.2012, 16530 Bangladeshi Nationals who came to India with valid travel documents were found to be overstaying.

(b) to (d) As per the direction of the Delhi High Court and the Apex Court, Government had prepared and finalized an action plan for detection and deportation of illegal Bangladeshi immigrants in 2005. The action plan includes setting up of Task

Forces for identification of illegal migrants, setting up of Detention Centres by State Government to keep the illegal migrants till they are actually deported, setting up of a monitoring cell by Government of NCT of Delhi to coordinate the functioning of the Task Forces, and a monitoring authority in MHA to review the progress of deportation.

**Complaints to Delhi Police from RWA for illegal construction activity**

2969. SHRI SALIM ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Police has received complaints from 'C' Block Residents Welfare Association (RWA) for illegal construction activity beyond working hours on the main road of Shivalik colony generating tremendous amount of noise at midnight; and

(b) if so, what action Delhi Police has taken against the builder for illegal construction activity beyond working hours and for generating lot of noise pollution causing inconvenience to senior citizens residing in the area?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) and (b) The details of PCR Calls/complaint with regard to illegal construction activity in "C" Block of Shivalik Colony, Malviya Nagar, Delhi received by Delhi Police and action taken on these are as under:

1. On 16.01.2014, a PCR call was received *vide* DD No.5 A at 12.35 AM at PS Malviya Nagar, Delhi regarding unauthorized construction at House No. C-60, Shivalik. On enquiries, no construction work was found taking place at the spot and the PCR call was filed.
2. On 16.07.2014, a PCR call was received *vide* DD No.10 A at PS Malviya Nagar, Delhi regarding quarrel at C-39, Shivalik, Malviya Nagar, Delhi. The Inquiry Officer (IO) did not find any quarrel, but found a minor dispute over installation of a tin shade. Since, no cognizable offence was found committed, the PCR call was filed.
3. On 29.07.2014, a complaint of Sh. Jaiprakash Narayan Singh, Hon'ble MP, Rajya Sabha regarding unauthorized construction at C-51, Shivalik colony (Main Road), New Delhi being carried out by the builder/owner round the clock causing lot of inconvenience to the nearby Senior Citizens and further narrating inaction of Police in the night of 15th July, 2014 over a PCR Call has been received at the DCP Office, Hauz Khas. Enquiry into the complaint of Hon'ble MP, Rajya Sabha has been conducted. Concerned land owning agency has been informed regarding unauthorized construction. A Kalandra u/s 133(i)(B) Cr.PC has been initiated against the builder *vide* DD No. 60-A dated 1.8.2014 P.S. Malviya Nagar. Further, a case *vide* FIR No. 943/14 dated 1.8.2014 u/s 283/290 IPC has also been registered against the builder.